

स्वास्थ्य और परिवार कल्याण मंत्री

(श्री राज नारायण) : (क) और (ख) बड़े बड़े शहरों में झुग्गी झोपड़ी निवासियों को चिकित्सा सुविधाएँ देने के लिए चलते फिरते औषधालयों की व्यावहारिकता पर तकनीकी और आर्थिक दृष्टि से विचार किया जाएगा और यदि वे स्थायी (स्टैटिक) औषधालयों की अपेक्षा अधिक लाभदायक पाये गये तो इनके खोले जाने का एक सुझाव अनुकूल विचार करने के लिए राज्य सरकारों और नगर-पालिका अधिकारियों को भेज दिया जाएगा।

Settlement of Disputes with Burma, Sri Lanka and Pakistan

*180. SHRI R. V. SWAMINATHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has settled all disputes with her neighbouring countries like Burma, Sri Lanka and Pakistan;

(b) whether some of the outstanding issues with Pakistan and Sri Lanka have not yet been settled; and

(c) if so, the efforts being made to settle the left over disputes with these countries?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). All outstanding problems with Sri Lanka have been settled to mutual satisfaction. With Burma and Pakistan some issues still remain to be resolved.

(c) Negotiations are under way to resolve as many of the outstanding issues with Burma as is possible. As regards Pakistan, the Government of India have suggested to the Government of Pakistan that the process of normalisation of relations between the two countries, which has already resulted in the restoration of many links severed in the past, should be resumed as early as possible.

Dismissal of Union Leaders by National and Grindlays Bank

*181. DR. VASANT KUMAR PANDIT: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the leaders of the National & Grindlays Bank Employees' Union have approached Government to redress the excesses committed by the management of the said Bank during the emergency;

(b) whether the said company victimised the leaders of the Union by wrongful dismissal; and

(c) what steps Government have taken in the matter?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes.

(b) S/Shri S. M. Rane and M. B. Fernandes Assistant Secretaries of the National and Grindlays Bank Employees' Union were dismissed from the service of the bank with effect from 6th August, 1976 for certain charges of gross misconduct. The management's action is reported to have been approved by the Central Government Industrial Tribunal, Calcutta, on a reference made to it under the proviso to section 33(2) (b) of the Industrial Disputes Act, 1947.

(c) The union has been advised to raise an industrial dispute before the Assistant Labour Commissioner (Central) concerned in the usual manner.

Extra Departmental Staff of P & T

*182. SHRI DINESH JOARDER: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Supreme Court has ruled that the Extra-Departmental